

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 15

CA 72/2024 IN CP/4313(MB)2019

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.03.2024**

NAME OF THE PARTIES:

MR SHRIPAD MACHHINDRA SALUNKE

VS

**ELINA SOLUTIONS PRIVATE LIMITED AND
OTHERS**

Section 213 Sec. 241(1) Sec. 242(4) Rule 11 of NCLT

ORDER

CA 72/2024

This is an application for substitution of the Applicant's name Shri. Shripad M. Salunke who has since deceased and to bring on record the name of his legal heir Ms. Vandana S. Salunke in the memorandum of parties. Liberty is granted. Accordingly, CA 72 of 2024 is **allowed** as **disposed of**.

-sd-

PRABHAT KUMAR
MEMBER (TECHNICAL)

-sd-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)

Rehan Shaikh